

(c) 56.

(d) 63 applications for voluntary retirement were received. Of them, 56 employees have actually taken voluntary retirement in the last five years.

Family courts

2852. SHRIMATI NAZNIN FARUQUE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of family courts functioning at present in the country especially in the North East States, State-wise;

(b) the number of cases filed in these courts during the last three years;

(c) the number of cases still pending, State-wise;

(d) whether problems are being faced by States in disposing of cases registered in these courts; and

(e) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) At present, 212 Family Courts are reportedly functional across the country. Out of these 2 are in the State of Assam, one in Manipur, 2 in Nagaland, 3 in Tripura and 1 in Sikkim. Four (4) Family Courts have been notified in the State of Mizoram.

(b) to (e) The Information is in the domain of judiciary and is not collected and maintained centrally by the Central Government.

Fast track courts

2853. SHRI DILIPBHAI PANDYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether 100 per cent centrally sponsored Fast Track Court schemes have successfully achieved its objectives in the country;

(b) if so, the outcome thereof, State-wise;

(c) the Central assistance provided by Government during its tenure to each State including Gujarat, State-wise;